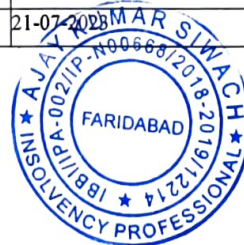


**FORM G
INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	RBT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/05/2016
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi & Haryana
4.	Corporate identity number / limited liability identification number of corporate debtor	U17299HR2016PTC064269
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra no. 48/21 47/25, Village Dhatir, Tehsil and District Palwal Faridabad Hr 121102 India
6.	Insolvency commencement date of the corporate debtor	18-06-2021 (Copy of order received on 19-06-2021)
7.	Date of invitation of expression of interest	21-07-2023
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by e mailing at irpbtr2021@gmail.com
9.	Norms of ineligibility applicable under section 29A are available at:	Available on website of IBBI (ibbi.gov.in) or Details can be sought by e mailing at irpbtr2021@gmail.com
10.	Last date for receipt of expression of interest	05-08-2023
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2023
12.	Last date for submission of objections to provisional list	13-08-2023
13.	Date of issue of final list of prospective resolution applicants	15-08-2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-08-2023
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Details can be sought by e mailing at irpbtr2021@gmail.com
16.	Last date for submission of resolution plans	12-09-2023 Details can be sought by e mailing at cirpdawar2021@gmail.com
17.	Manner of submitting resolution plans to resolution professional	By e mailing at irpbtr2021@gmail.com and by post at the address of RP
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	23-09-2023
19.	Name and registration number of the resolution professional	Ajay Kumar Siwach Insolvency Professional Registration No. IBBI/IPA-002/IP-N0668/2018-19/12214
20.	Name, Address and e-mail of the resolution professional, as registered with the Board	Add: House No. 812 P, Second Floor, Sector - 16, Faridabad – 121002. Email ID: siwachajay@gmail.com
21.	Address and email to be used for correspondence with the resolution professional	Add: F-58, Lower Ground Floor, Front Half-B Kalkaji New Delhi South Delhi -110019 Email ID: irpbtr2021@gmail.com
22.	Further Details are available at or with	Details can be sought by e mailing at irpbtr2021@gmail.com
23.	Date of publication of Form G	21-07-2023




 Ajay Kumar Siwach
 Resolution Professional
 RBT Private Limited
 IBBI/IPA-002/IP-N0668/2018-19/12214

Add: House No. 812 P, Second Floor, Sector - 16, Faridabad – 121002.
 Email ID: irpbtr2021@gmail.com; siwachajay@gmail.com

Date : 21-07-2023
Place : Faridabad

Public Notice For E-Auction For Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as IIFL) at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at:- Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi** / " A-1C & A-1D, 2nd floor " under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHERE IS" will be done by the undersigned through e-auction platform provided at the **website: www.b**

Borrower(s) / Co-Borrower (s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset
1. Mr. Kushashawar 2. Mrs. Rinki Devi 3. Xforce Reliable Security Services (Prospect No. 849887 & 941255)	11-Nov-2022 Rs.13,27,644/- (Rupees Thirteen Lakh Twenty Seven Thousand Six Hundred Forty Four Only)	All that part and parcel of the property bearing Property bearing No. 19 B, Side Portion on 2nd Floor, admeasuring 3060 Sq. Yds. Along with indivisible rights in land underneath the same and right of usage of common passages, Amritpur Garhi Delhi, Delhi, India-110065 (Carpet area :-389 sq. ft., Super built up area :- 437 sq. ft., Plot area :- 972 sq. ft.)
	Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	
1. Mr. Satvir 2. Mrs. Sanju 3. Satvir General Store And Dairy (Prospect No. 957953 and 962931)	24-Sep-2022 Rs.17,18,417/- (Rupees Seventeen Lakh Eighteen Thousand Four Hundred Seventeen Only)	All that part and parcel of the property bearing Khewat No.-89, land area admeasuring 3060 Sq. Ft., Khatoni No.-119 Mu. No. 40, Killa No-23/2(2-0), 24(7-12) Khewat No.-91, Khatoni No.-121, Mu. No. 41, Killa No.-12(6-13), Waka M. No. 1, Neemka, Tehsil Tigaon, Faridabad, Faridabad, 121002, Haryana; India. (Built up area:- 1134 sq. ft.)
	Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	

Date of Inspection of property
21-Aug-2023 1100 hrs -1400 hrs

EMD Last Date
23-Aug-2023 till 5

Mode Of Payment:- EMD payments are to be made vide online mode only. To make payment and pay through link available for the property/ Secured Asset only.

Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset. For balance payment, upon successful bid, has to pay through RTGS/NEFT. The account details are: a) Name of the Bank:- Standard Chartered Bank, c) Account No:-99000000000000000000, SCBL0036001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai.

TERMS AND CONDITIONS:-

- For participating in e-auction, Intending bidders required to register their details with the undersigned in advance and has to create the login account, login ID and password. Intending bidders have to submit details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount" upto 15 minutes of the closing time of the auction, the closing time will automatically get extended for 15 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All other incidental costs, charges including all taxes and rates outgoings relating to the property to be purchased and all other incidental costs, charges including all taxes and rates outgoings relating to the property to be purchased.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory charges and all other incidental costs, charges including all taxes and rates outgoings relating to the property to be purchased.
- Bidders are advised to go through the website <https://bankeauctions.com> and <https://www.iifl.com> for the terms and conditions of auction sale & auction application form before submitting their bids.
- For details, help procedure and online training on e-auction prospective bidders may contact the undersigned at info@iifl.com, **Support Helpline Numbers: @7291981124/25/26.**
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL Helpline No. 7291981124/25/26 **hrs between Monday to Friday or write to e-mail:- auction.hl@iifl.com.**
- Notice is hereby given to above said borrowers to collect the household articles, which were in their possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property.
- Further the notice is hereby given to the Borrower/s, that in case they fail to collect the household articles within 7 days, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction.
- In case of default in payment at any stage by the successful bidder / auction purchaser within 15 days from the date of confirmation of sale, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction at any stage. In case of default in payment at any stage by the successful bidder / auction purchaser within 15 days from the date of confirmation of sale, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction. In case of default in payment at any stage by the successful bidder / auction purchaser within 15 days from the date of confirmation of sale, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction. In case of default in payment at any stage by the successful bidder / auction purchaser within 15 days from the date of confirmation of sale, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto 15 days from the date of confirmation of sale, the amount already paid will be forfeited (including EMD) and the property will be again put up for auction.

Place:- Delhi/ Faridabad , Date: 21-July-2023

FORM G**INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	RBT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25.05.2016
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi & Haryana
4. Corporate identity number / limited liability identification number of corporate debtor	U17299HR2016PTC064269
5. Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 48/21 47/25, Village Dhatir, Tehsil, and District Palwal Faridabad HR 121102 IN.
6. Insolvency commencement date of the corporate debtor	18.06.2021 (Copy of order received on 19.06.2021)
7. Date of invitation of expression of interest	21.07.2023
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detail can be sought by emailing at irpbrt2021@gmail.com
9. Norms of ineligibility applicable under section 29A are available at:	Available on website of IBBI (ibbi.gov.in) or Detail Can be sought by e mailing at irpbrt2021@gmail.com
10. Last date for receipt of expression of interest	05.08.2023
11. Date of issue of provisional list of prospective resolution applicants	08.08.2023
12. Last date for submission of objections to provisional list	13.08.2023
13. Date of issue of final list of prospective resolution applicants	15.08.2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.08.2023
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Detail can be sought by emailing at irpbrt2021@gmail.com
16. Last date for submission of resolution plans	12.09.2023
17. Manner of submitting resolution plans to resolution professional	By e mailing at irpbrt2021@gmail.com and by post at the address of IRP
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	23.09.2023
19. Name and registration number of the resolution professional	Ajay Kumar Siwach Insolvency Professional Registration No. IBBI/IPA-002/IP-N0668/2018-19/12214
20. Name, Address and e-mail of the resolution professional, as registered with the Board	Ajay Kumar Siwach Insolvency Professional Add : House.No. : 812 P, Second Floor, Sector-16, Faridabad-121002 Email Id : siwachajay@gmail.com
21. Address and email to be used for correspondence with the resolution professional	Add : F-58, Lower Ground Floor, Front Half-B Kalkaji New Delhi South Delhi-110019 Email Id : irpbrt2021@gmail.com
22. Further Details are available at or with	Detail can be sought by emailing at irpbrt2021@gmail.com
23. Date of publication of Form G	21.07.2023

Date : 21.07.2023
Place : Faridabad

Sd/-
Ajay Kumar Siwach
Resolution Professional
RBT Private Limited

IBBI/IPA-002/IP-N0668/2018-19/12214
Add: 812 P, Second Floor, Sector-16, Faridabad-121002
Email ID : irpbrt2021@gmail.com; siwachajay@gmail.com

फार्म जी रुचि की अभिव्यक्ति के लिए आमंत्रण (दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला रिजोल्यूशन प्रक्रिया) विनियम, 2016 के विनियम 36ए(1) के अंतर्गत)	
संगत विवरण	
1. कॉर्पोरेट देनदार का नाम	आरबीटी प्राइवेट लिमिटेड
2. कॉर्पोरेट देनदार के गठन की तिथि	25.05.2016
3. प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/पंजीकृत है	आरओसी दिल्ली और हरियाणा
4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U17299HR2016PTC064269
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, (यदि कोई) हो, का पता	खसरा नं. 48/21 47/25, विलेज घातीर, तहसील और जिला पलवल फरीदाबाद एचआर 121102 इन.
6. कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	18.06.2021 (19.06.2021 को प्राप्त आदेश की प्रति)
7. रुचि की अभिव्यक्ति के आमंत्रण की तिथि	21.07.2023
8. संहिता की धारा 25(2)(एच) के अंतर्गत रिजोल्यूशन आवेदकों के लिए योग्यता की उपलब्धता :	विवरण irpbtr2021@gmail.com ई-मेल द्वारा मांगा जा सकता है
9. धारा 29ए के अंतर्गत लागू अयोग्यता मानकों की उपलब्धता:	IBBI (ibbi.gov.in) की वेबसाइट पर उपलब्ध या विवरण irpbtr2021@gmail.com ई-मेल द्वारा मांगे जा सकते हैं
10. रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	05.08.2023
11. भावी रिजोल्यूशन आवेदकों की वैकल्पिक सूची जारी करने की तिथि	08.08.2023
12. वैकल्पिक सूची के लिए आपत्ति जमा करने की अंतिम तिथि	13.08.2023
13. भावी रिजोल्यूशन आवेदकों की अंतिम सूची जारी करने की तिथि	15.08.2023
14. भावी रिजोल्यूशन आवेदकों के लिए रिजोल्यूशन योजना हेतु सूचना ज्ञापन, मूल्यांकन मैट्रिक्स एवं अनुरोध जारी करने की तिथि	12.08.2023
15. रिजोल्यूशन योजना के लिए अनुरोध, मूल्यांकन मैट्रिक्स, सूचना ज्ञापन एवं भावी जानकारी प्राप्त करने का तरीका	विवरण irpbtr2021@gmail.com ई-मेल द्वारा मांगा जा सकते हैं
16. रिजोल्यूशन योजना जमा करने की अंतिम तिथि	12.09.2023
17. रिजोल्यूशन योजनाओं को प्रस्तुत करने का प्रस्ताव पेशवर को प्रस्तुत करना	ई-मेल द्वारा irpbtr2021@gmail.com पर और IRP के पते पर पोस्ट करके
18. अनुमोदन के लिए न्यायिक प्राधिकरण के पास रिजोल्यूशन योजना जाम करने की अनुमानित तिथि	23.09.2023
19. रिजोल्यूशन प्रोफेशनल का नाम एवं पंजीकरण संख्या	अजय कुमार सिवाच इन्सॉल्वेंसी प्रोफेशनल पंजीकरण सं. : IBBI/IPA-002/IP-N0668/2018-19/12214
20. बोर्ड में पंजीकृत अनुसार रिजोल्यूशन प्रोफेशनल का नाम, पता एवं ई-मेल	अजय कुमार सिवाच इन्सॉल्वेंसी प्रोफेशनल पता : हाऊस नं. 812 पी, दूसरा फ्लोर, सेक्टर-16, फरीदाबाद, -121002, ई-मेल : siwachajay@gmail.com
21. रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग होने वाला पता एवं ई-मेल	पता : एफ-58, लॉवर ग्राऊंड फ्लोर, फ्रंट हॉल-बी कालकाजी नई दिल्ली साउथ दिल्ली-110019 ई-मेल : irpbtr2021@gmail.com
22. विस्तृत विवरण उपलब्ध है :	विवरण irpbtr2021@gmail.com ई-मेल द्वारा मांगा जा सकता है
23. फार्म जी के प्रकाशन की तिथि	21.07.2023

दिनांक : 21.07.2023
स्थान : फरीदाबाद

हस्ता/-
अजय कुमार सिवाच
रिजोल्यूशन प्रोफेशनल
आरबीटी प्राइवेट लिमिटेड
IBBI/IPA-002/IP-N0668/2018-19/12214
पता : हाऊस नं. 812 पी, दूसरा फ्लोर, सेक्टर-16, फरीदाबाद-121002
ई-मेल आई डी : irpbtr2021@gmail.com; siwachajay@gmail.com;

वृष्टि क घोषणा

बोर्ड (कॉर्पोरेट व्यक्तियों के लिए ऋण शोध वाली, 2016 के विनियम 6 के अधीन)

लिमिटेड के लेनदारों के ध्यानार्थ विवरण

विनाश एम प्रोजेक्ट्स प्राइवेट लिमिटेड
जनवरी 2006

रजिस्ट्रार ऑफ कम्पनीज, दिल्ली

201DL2006PTC145665

आईआरपी प्रारंभ तिथि पर एमसीए रिकॉर्ड्स के

सं. 308 नेशनल आर्कड प्लॉट नंबर 4 एलएससी
गाजीपुर, दिल्ली गाजीपुर, दिल्ली

जुलाई 2023 (माननीय निर्णायक प्राधिकारी के
आदेश की तिथि). 18 जुलाई 2023 (एनसीएलटी
आदेश के माध्यम से आदेश प्राप्त होने की तिथि)

जनवरी, 2024

सुमित शुक्ला

सं. : IBBI/IPA-003/IP-N00064/2017-18/10550

ए : 19 दिसंबर 2023 तक वैध

/702, कृष्णा अपरा गार्डन, प्लॉट नंबर 7,
एबड, इंदिरापुरम, गाजियाबाद-201014.

सुमित शुक्ला@rediffmail.com

पावर - सी, आई-थम, प्लॉट नंबर ए-40,
ए-62, नोएडा, जिला गौतमबुद्ध नगर, 201309

सुमित शुक्ला@rediffmail.com

अगस्त, 2023

आपकी जानकारी के आधार पर लेनदारों का
आगू नहीं होता है

एम ए के पैरा 12 में प्रति प्रस्तुतीकरण
आगू नहीं है

लिंक : link:https://ibbi.gov.in/en/home/downloads

कारण, नई दिल्ली पीठ, कोर्ट-III ने दिनांक 13 जुलाई,
रुद्र कॉर्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का

एतद्वारा अपने दावों का प्रमाण 01 अगस्त 2023 को अथवा
के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

एक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार
वैकल्पिक साधनों प्रस्तुत कर सकते हैं।

जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत
सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से
में निर्दिष्ट करेगा।

होगी।

सुमित शुक्ला

ता. 29.04.19 तथा आइसाएफ स्कानटक डायग्राम न.
एलडब्ल्यूएलआरआरएम-7-0-010, पावर एवं कंट्रोल
सर्किट के लिये-एसबीसी-एस 2 (एलएचबी एसी पावर कार,
एचओजी कम्प्लायन्स रेखा. के साथ) के अनुसार नान
वेस्टिबुल इंड्स में आरए/ओएमएस कोचेज में आपूर्ति बढ़ाने
के लिये पावर कार में बाई-पास व्यवस्था की आपूर्ति,
संस्थापन, परीक्षण एवं कमीशनिंग-आपूर्तिकर्ता को आपूर्ति के
मदों की मूलता सिद्ध करने के लिये ओईएम अथवा ओईएम
के अधिकृत डीलर से आवश्यक प्रमाण प्रस्तुत करना होगा।
मात्रा: 38 सेट, कंसाइनी: एसएसई/ई/एसी/टीवीसी, तय
तिथि: 28.8.2023
निविदा बंद होने की तिथि एवं समय: 28.8.2023 के
14.30 बजे।
विस्तृत विवरणों के लिये वेब पोर्टल
www.ireps.gov.in>E-Tender>Stores>View
Tenders देखें। कृपया ध्यान रहे कि केवल ऑन लाइन
निविदा स्वीकार की जाएगी तथा निविदा डिजीटली हस्ताक्षरित
होनी चाहिये।

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केन्द्र सरकार, कम्पनी रजिस्ट्रार, रा.रा. क्षेत्र दिल्ली एवं हरियाणा

सीमित दायित्व भागीदारी अधिनियम, 2008
की धारा 13 की उप-धारा (3) तथा सीमित
दायित्व भागीदारी नियमावली 2009 के
नियम 17 के मामले में तथा सीमित दायित्व
भागीदारी अधिनियम, 2008, धारा 13(3) के
मामले में

एतद्वारा सर्व-साधारण को सूचित किया जाता है कि
"हरियाणा" राज्य से "रा.रा. क्षेत्र दिल्ली" में उसके
पंजीकृत कार्यालय को परिवर्तित करने की अनुमति प्राप्त
करने के लिए सीमित दायित्व भागीदारी अधिनियम,
2008 की धारा 13(3) के अंतर्गत यह एलएलपी
कम्पनी रजिस्ट्रार, रा.रा. क्षेत्र दिल्ली एवं हरियाणा के
पास आवेदन करने का प्रस्ताव करती है। एलएलपी के
पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि
किसी व्यक्ति का हित प्रभावित होता हो, वे उक्त पते
पर उसके पंजीकृत कार्यालय में आवेदक एलएलपी को
उसकी एक प्रति के साथ इस सूचना के प्रकाशन की
तिथि से 21 (इक्कीस) दिनों के भीतर कम्पनी
रजिस्ट्रार, दिल्ली एवं हरियाणा के पास अपने हित की
प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए
एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति जमा करें
या जमा कराएं या पंजीकृत डाक से भेजें।

कृते एवं के लिए

टेक्नासस्टैन एलएलपी

(हस्ता/-) अभिशोक बंसल

(पदनामित पार्टनर) DPIN-08510798

पंजीकृत कार्यालय : फ्लैट नं. 102,

1ला तल, सी/ओ रजनीश

बंसल, गुडगांव, सेक्टर-43, हेमलिन अपार्ट.,

गुरुग्राम, हरियाणा-122002